

CA No. 555/07

(6)

REGISTRAR

11.01.08
List O.A./C.C.P./R.A.
before Hon'ble Bench for
Adm./F.O./F.H. On

25.2.08

Hon'ble ~~Mr.~~ Ashok S. Karamadi - J.M.

There is a reference today
on demise of the counsel
Mr. Ar. Sarnastava. The case
shall be taken up tomorrow.

Boc.

Amogh co.

CA No 11

At 26.02.08

Hon' Mr. Ashok S. Karamadi, J.M.

There is no representation on behalf of the
applicant even in the revised call.

It is seen from the proceeding that following
defects have been raised by the Registry:

1. Not show whether his father is alive or not, if alive,
son cannot claim retirement dues,
2. Annexure not attested,
3. Verification clause not filled.

Thereafter, counsel for applicant not present on
28.05.07. Subsequently case was listed before Registry
on 05.07.07 and only on 17.9.07, the matter was listed
before court, on which date, counsel for applicant took
time to carry out the defects within 2 weeks.

It appears, inspite of sufficient time, the
defects have not been carried out and today,
none is present for the applicant.

In view of above, it appears that the
applicant is not interested in prosecuting
the case hence it is dismissed in
default and for non-prosecution.

J.M.